

08.09.2020

Present:- Shri B.K. Singh, Learned Senior PP for CBI along with HIO Inspector S. Sridhar Iyer.

Shri Bharat Gupta learned counsel for Accused No. 1 Shri Sunny Kalra.

Accused No. 7 Shri Rajesh Goyal representing accused No. 2 M/s. Samadhan Management Services Private Ltd. with the learned counsel Shri Chandra Gupta.

Accused No. 3 Sh. Pawan Arya MVSR with learned counsel Shri Akhand Partap Singh.

Accused No. 4 Shri Robin Davis was **not summoned**.

Accused No. 5 Shri ARK Prasad and Accused No. 6 Shri G. Bala Subramanian with learned counsel Shri K.K. Nadar.

Accused No. 7 Shri Rajesh Goyal and Accused No. 8 Shri Amit Agarwal with the learned counsel Shri Chandra Gupta.

Accused No. 9 Shri Puran Nath Juneja with learned counsel Shri Hitendra Kapoor.

Accused No. 10 Shri Anil Kumar Goel with learned counsel Shri Yogesh Verma.

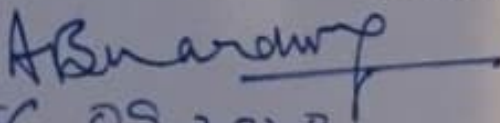
Learned counsel Shri B.K. Wadhwa for Accused No. 11 Shri M.L. Nasa.

(Through VC using Cisco Webex App.)

Today the case is listed for orders on application for bail of Accused No. 1 Sh. Sunny Kalra as well as on application of Accused No. 5 Shri ARK Prasad seeking permission to travel abroad.

Learned counsel representing Accused No.1 submits that the said accused has to surrender in CBI Case No. 403/2019 titled as CBI versus M/s. Dolphin Scaffoldings Private Ltd. where his application for bail was rejected by the learned Special Judge vide orders dated 03.09.2020. It was also informed that the application seeking anticipatory bail filed before the Hon'ble High Court was also dismissed as withdrawn on 07.09.2020.

In the meanwhile, additional written reply on bail application of Shri Sunny Kalra is also filed by HIO Inspector S. Sridhar Iyer giving in further


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detail the past antecedents of this accused Shri Sunny Kalra. The Reader of the court shall supply a soft copy of the same to the learned counsel for the Accused No. 1 Sunny Kalra during the course of the day.

Considering the aforesaid new developments, this court shall pass orders on the application of bail moved by accused No. 1 Shri Sunny Kalra on 10.09.2020.

On behalf of Accused No. 2, application is filed under section 305 of Cr.P.C where it is submitted that the said company shall be represented by Accused No. 7 Shri Rajesh Goyal. The application is supported by extracts of resolution of Board of Directors of the said company passed on 03.07.2020 authorizing Accused No. 7 Shri Rajesh Goyal to represent the said company before the courts. The same is allowed.

Learned counsel representing Accused No. 3 submits that he will file application for bail during the course of the day. Request allowed.

Learned counsel for Accused No. 5 submits that he will file copies of orders of other cases pending against this accused granting him bail to show that there is no condition in those orders restricting travelling abroad by this accused without leave of the court. Be filed during the course of the day. Now, order shall be passed on the application of this accused seeking permission to travel abroad on 10.09.2020.

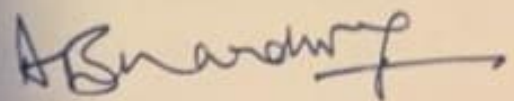
Learned counsel representing Accused No. 11 requested for permission to file application for bail on behalf of the accused during the course of the day. Request allowed.

Be listed on 10.09.2020 at 11:00 AM, through videoconferencing.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, all the accused persons and their learned counsels.

ARUN
BHARDWAJ

Digitally signed by ARUN
BHARDWAJ
Date: 2020.09.08 14:17:54
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(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/08.09.2020